

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2607**

**TO BE ANSWERED ON THE 14<sup>TH</sup> DECEMBER, 2021/ AGRAHAYANA 23, 1943 (SAKA)**

**BORDERS DISPUTES AMONG STATES**

**†2607. SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:  
SHRIMATI MALA RAJYA LAXMI SHAH:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the details of all the borders and assets related disputes among the States, State-wise;**
- (b) whether cases of conflict between States in this regard have also been reported;**
- (c) if so, the details thereof; and**
- (d) the steps being taken by the Government to solve such disputes?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a): As per available information, there are boundary disputes arising out of demarcation of boundaries and claims and counter claims over territories between Andhra Pradesh-Odisha, Haryana-Himachal Pradesh, UT of Ladakh-Himachal Pradesh, Maharashtra-Karnataka, Assam-Arunachal Pradesh, Assam-Nagaland, Assam-Meghalaya, Assam-Mizoram. Some matters related to division of assets are pending between Andhra Pradesh-Telangana and Bihar-Jharkhand.**

**(b) & (c): Occasional protests and incidents of violence are reported from some of the disputed border areas.**

**(d): The approach of the Central Government has consistently been that inter-state disputes can be resolved only with the cooperation of the State Governments concerned and that the Central Government acts only as a facilitator for amicable settlement of the dispute in the spirit of mutual understanding.**

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